

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated, Shillong the 10th July, 2020.

No. LJ(B) 53/93/Pt/48.- In exercise of the powers conferred by Section 2 of the Epidemic Diseases Act, 1897 read with Regulation 20 (1) of the Meghalaya Epidemic Diseases, COVID-19 Regulations, 2020 the Government of Meghalaya is pleased to notify the District Magistrates, all Executive Magistrates and Officers of the rank of Sub Inspector and above of the Meghalaya Police as Designated Officers under the Meghalaya Epidemic Diseases, COVID-19 Regulations, 2020 to impose penalty on any person or institution or organisation if found violating any provisions of the regulations or any orders issued by the Government under the regulations.



[W. Khyllap, IAS (Retd)]

Commissioner and Secretary to the Government of Meghalaya
Law Department.

Memo No. LJ(B) 53/93/Pt/48-A

Dated, Shillong the 10th July, 2020

Copy forwarded to:-

1. P.S. to the Chief Minister for information of the Chief Minister.
2. P.S. to the Deputy Chief Minister for information of the Deputy Chief Minister.
3. P.S. of Chief Secretary for information of the Chief Secretary.
4. The Commissioner and Secretary/ Secretary/ Joint Secretary to the Govt. of Meghalaya, Health & Family Welfare Department for favour of information and necessary action.
5. The Commissioner and Secretary/ Secretary/ Joint Secretary to the Govt. of Meghalaya, Home (Police) Department for favour of information and necessary action
- 6 .The Director General of Police (DGP), Shillong, Meghalaya for favour of information and necessary action.